

to time, sale of molasses to public through "free sale" or "public auction" is not allowed. This Control Order is, however, not applicable to the States of Bihar, U.P., Maharashtra, Punjab; Harayana and West Bengal who have their own Molasses Control Acts. Sale of molasses in these States is regulated in accordance with the provisions of the respective Molasses Control Acts of these States.

No instances of Molasses being offered to the public through free sale or public auction have been reported to the Central Government from States and Union Territories to which Central Molasses Control Order 1961 is applicable

(b) There is no statutory control on the inter-State movement of Molasses. The Central Government, however, makes allocation of molasses from surplus States to meet the requirements of deficit States. These allocations are made on the recommendations of the Central Molasses Board. Inter-State movement of molasses is done against the allocations so made.

(c) and (d). Molasses constitute an essential raw material for production of alcohol which is a feedstock for a large number of alcohol based industries. With a view to ensuring utilisation of alcohol and molasses in a judicious manner, it is desirable and necessary to regulate inter-state movement.

Calling of Tenders by Indian Oil Corporation for import of Kerosene, Oil and Diesel

1051. SHRI P. K. KODIYAN: Will the Minister of PETROLEUM AND CHEMICALS be pleased to lay a statement showing:

(a) whether tenders were invited recently by Indian Oil Corporation for buying oil, kerosene and diesel from abroad;

(b) whether the tender was for a spot purchase;

(c) if so, the names of the companies who sent tenders and the names of the companies from whom offer was accepted;

(d) whether it is a fact that the company was offered a contract for full one year; and

(e) if so, the reasons for changing from spot purchase to contract for one year?

THE MINISTER OF PETROLEUM, CHEMICALS & FERTILIZERS (SHRI VEERENDRA PATIL): (a) to (e). Tenders are invited by Indian Oil Corporation for purchase of deficit products like kerosene and diesel from time to time. It would not be in the public interest to disclose details of the tenders accepted in such cases.

Re-organisation of the Public Sector Coal Corporation

1502. SHRI D. P. JADEJI: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether there is any proposal under Government's consideration to reorganise the Public Sector Coal Corporation and the Coal Department;

(b) if so, the reasons therefor; and

(c) the details for reorganising it?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN):

(a) to (c). There is no proposal under Government's consideration for the reorganisation of the Coal Department. The organisational structure of Coal India Ltd. has, however, been reviewed and it has been decided that in some of the subsidiary companies, Directors may be placed in charge or geographical divisions. This has been done with a view to decentralising authority and responsibility so as to enable Coal India to meet the increasing requirements of coal production in coming years.